

ITEM NO.35

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No. 7851/2025

[Arising out of impugned final judgment and order dated 21-10-2024 in A482 No. 25232/2024 passed by the High Court of Judicature at Allahabad]

ANKUSH KHANDEKAR & ORS.

PETITIONER(S)

VERSUS

STATE OF U. P. & ANR.

RESPONDENT(S)

**(IA No. 63395/2025 - CONDONATION OF DELAY IN FILING
 IA No. 63394/2025 - EXEMPTION FROM FILING O.T.
 IA No. 63396/2025 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)**

Date : 21-03-2025 This matter was called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE PANKAJ MITHAL
 HON'BLE MR. JUSTICE S.V.N. BHATTI**

**For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, Sr. Adv.
 Mr. Mohnish Nirwan, Adv.
 Mr. Ashok Kumar, Adv.
 Ms. Mansi Sharma, Adv.
 Mr. Umesh Dubey, AOR**

For Respondent(s)

**UPON hearing the counsel the Court made the following
 O R D E R**

1. The delay of 22 days in filing the present petition is condoned in the facts and circumstances of the case. Accordingly, I.A. No. 63395/2025 is allowed.

2. Heard learned senior counsel for the petitioners.

3. Leave granted.

4. In the meantime, the further proceedings of Case No. 17839 of 2021, titled as "*State Vs. Ankush Khandekar*", pending before the learned Chief Judicial Magistrate, Aligarh, shall remain stayed.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)